

**Central Administrative Tribunal, Lucknow Bench, Lucknow.
CCP No. 37/2006 in O.A. No.155/2005**

This the 21st day of July, 2008

**Hon'ble Shri A.K.Gaur, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)**

Anil Kumar Srivastava aged about 32 years son of Sri Vishwa Nath Lal Srivastava resident of 5.637, Viram Khand, Gomti Nagar, Lucknow, presently posted at Income Tax Office, Lucknow.

Applicant

By Advocate: Sri Raj Singh

Versus

1. Mr. R. Parsed, Chairman, Central Board of Direct Taxes, North Block, New Delhi.
2. Sri K.K. Pandey, Chief Commissioner of Income Tax, Lucknow.
3. Sri D.C. Pant, Commissioner (Administration) Income Tax, Lucknow.

Respondents

By Advocate: Sri Vishal Chowdhary B/h for Ms. A. Chowdhary

ORDER (ORAL)

By Hon'ble Sri A.K. Gaur, Member (J)

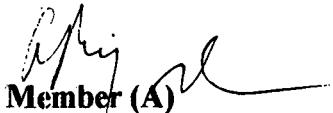
With the consent of the parties, contempt petition is finally disposed of today.

It is seen from the record that the Hon'ble High Court vide its judgment and order dated 25.4.2007 dismissed the writ Petition No. 857 (SB) of 2006 (Union of India and others Vs. Anil Kumar Srivastava), which was filed against the order of the Tribunal dated 7.11.2005. The Hon'ble High Court while deciding the writ petition, directed that the respondents shall take positive decision in respect of regularization of the ~~respondents~~^{applicant} in pursuance of the strict compliance of the order of the Tribunal.

2. Today, when the case was taken up, learned counsel for the applicant submitted that no such compliance has been done by the respondents. It is a serious matter. However, on the assurance given by the learned counsel for the respondents, we finally dispose of this contempt petition with the direction to the respondent No. 2 to ensure strict compliance of the order passed by this Tribunal on 7.11.2005 latest by 31st July, 2008. Contempt petition is accordingly disposed of. Notices are discharged. It is however, made clear that if the order and direction passed by this Tribunal is not

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complied with , it would be open to the applicant to file a fresh contempt petition and implead respondent No.2 in his personal capacity.


Member (A)


Member (J)

HLS/-